

IN THE COURT OF VACATION SESSIONS JUDGE (PRINCIPAL SESSIONS COURT),
RAMANATHAPURAM

PRESENT: Thiru.R.Shanmugasundaram, B.com., L.L.B.,
Vacation Sessions Judge,
Principal District and Sessions Judge,
Ramanathapuram.

திருவள்ளூர் ஆண்டு 2052 தமிழ் புதி பிலவ ஆண்டு சித்திரை மாதம் 23-ம் நாள் வியாழக்கிழமை

Thursday, the 06th day of May 2021

Cr.M.P.No. 50 of 2021

1. Saravanakumar, aged about 35 years, S/o. Gopal, Nehru Nagar, 5th Street, Ramanathapuram.
2. Dhanasekar, aged about 34 years, S/o. Kasinathan, Nehru Nagar, 5th Street, Ramanathapuram.

...Petitioners/Accused

/vs/

State, through the Inspector of Police,
Kenikkarai P.S.
in Cr.No. 219/2021

...Respondent/Complainant

For petitioners : Thiru. R.Balamurugan, Advocate.
For respondent : Thiru.K.N.Karunakaran, Public Prosecutor

PETITION FILED ON 04.05.2021 FOR EXTENSION OF TIME U/S 438 Cr.P.C.
ORDER

Heard, the submissions made by the learned counsel for the petitioners as well as the learned Public Prosecutor.

The respondent police has filed a case against the petitioners alongwith others in Crime No. 219/2021 under sections 147, 148, 294 (b), 323, 324, 506 (ii) of Indian Penal Code and 4 of Tamil Nadu Prohibition of Harassment of Women Act.

The learned counsel for the petitioners has submitted that the petitioners were enlarged on Anticipatory bail in CrI.M.P.No.899 of 2021 dated 08.04.2021 with direction to surrender before the learned Judicial Magistrate Additional Mahila Court, Ramanathapuram, each with two sureties. He has further submitted that due to Covid-19 pandemic, their sureties are hesitated to appear before the Magistrate

concerned. Hence, they are unable to surrender sureties in time and hence they seek to extend the time to comply the anticipatory bail order passed in Crl.M.P.No 899 of 2021.

The learned Public Prosecutor has not raised any serious objection to extend the time stipulated in the order.

The reason stated by the petitioners seem to be reasonable and this Court is inclined to extend the time to comply the bail.

Therefore, the time stipulated in the order passed in Crl.M.P.No. 899 of 2021 dated 08.04.2021 is extended till 08.06.2021. The petitioners are informed that no further extension of time will be entertained in-future.

Pronounced by me in open Court this the 06th day of May 2021.

Sd/- R.Shanmugasundaram,
Vacation Sessions Judge,
Principal District and Sessions Judge,
Ramanathapuram.

Copy to
The Judicial Magistrate Additional Mahila Court, Ramanathapuram
The Public Prosecutor, Ramanathapuram.
The Inspector of Police, Kenikkarai P.S.
The Advocate concerned